

ITEM NO.36

Court 8 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 776/2020

(Arising out of impugned final judgment and order dated 02-09-2019 in CRR No. 993/2011 passed by the High Court Of Punjab & Haryana At Chandigarh)

NEERAJ GUPTA

Petitioner(s)

VERSUS

PARDEEP KUMAR BANSAL & ORS.

Respondent(s)

(IA No. 4855/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 4856/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 88814/2021 - STAY APPLICATION IA No. 38541/2021 - STAY APPLICATION)

Date : 08-10-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Amitabh Chaturvedi, Adv.
Mr. Pankaj gupta, Adv.
Mr. Sangeeth Mohan, Adv.
Mr. Ankit Monge, Adv.
Ms. Ankita Tewari, Adv.
Ms. Rakhi Ray, AOR

For Respondent(s) Mr. Sanjay Jain, AOR

Mr. Nikhil Goel, AOR
Mr. Naveen Goel, Adv.
Mr. vinay Mathew, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let the matter be adjourned to 20.10.2021.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)